

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.403
CP/171/ND/2023

IN THE MATTER OF:

Kanwal Dhody	...	Applicant
Versus		
Ansal Properties & Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 09.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	
For the Respondent	:	Ms. Mahima Shekhawat

ORDER

Learned Counsel for the Respondent Adv. Mahima Shekhawat is present physically. Heard the Authorised representative. For reply arguments,

List the matters on **15.05.2024** at **11:00** o'clock

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)